

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 923 of 1992

New Delhi, dated this the 9th January, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Krishan Kumar,
S/o Shri Banwari Lal,
R/o Vill. Kakroi,
Distt. Sonapat,
Working as Peon,
Office of D.P.D.O., Sonapat,
Haryana.

... APPLICANT

(By Advocate: Shri Yogesh Sharma)

VERSUS

1. Union of India
through the Secretary,
Ministry of Defence,
Govt. of India,
New Delhi.

2. The J.D.P.O.,
Ministry of Defence,
Delhi Cantt.,

3. The C.D.P.O.,
Ministry of Defence,
Meerut, U.P.

4. The D.P.D.O.,
Ministry of Defence,
Sonapat, Haryana.

... RESPONDENTS

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. Having regard to the past services put in by the applicant, I dispose of this O.A. with a direction to the Respondents that subject to the availability of work they should consider re-engaging the applicant in preference to outsiders and with overall lesser length of past service. In the event

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of applicant's re-engagement, it will be open to him to work his rights for grant of temporary status and eventual regularisation in accordance with law, if so advised.

3. This O.A. is disposed of accordingly. No costs.

S.R. Adige
(S.R. ADIGE)
Member (A)

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